

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2070
ANSWERED ON:08.03.2013
TRANSPLANTATION OF HUMAN ORGAN ACT
Sardinha Shri Francisco

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Transplantation of Human Organs Act, 1994 has not been adopted and implemented by certain States/ UTs of the country;
- (b) if so, the details of such States/UTs and the reasons therefor;
- (c) whether the Government proposes to make some more amendments in the said Act;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to impress upon the remaining States/UTs to adopt/implement the said Act?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) Transplantation of Human Organs Act, 1994 has been adopted and implemented by all States/UTs of the country except Andhra Pradesh and Jammu and Kashmir.

The State of Andhra Pradesh has its own Act. But it is mostly on the lines of the central Act.

(c) to (e) Transplantation of Human Organs Act, 1994 has already been amended and passed by Parliament in the year 2011. At present, there is no proposal for further amendment. The Central Government has been requesting the States and UTs to implement the said Act from time to time.